

(6)

Central Administrative Tribunal, Principal Bench

Review Application No. 224/2003 in
Original Application No. 97 of 2002
M.A. No. 1675/2003

New Delhi, this the 9th day of February, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member(A)

Shri Prasant Raj DevApplicant

(By Advocate: Shri Pravin Rahul)

Versus

M.T.N.L. & othersRespondents

(By Advocate: Shri V.K. Rao)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant had filed O.A. 97/2002. The said petition had been allowed with a direction to permit the said applicant to revert back to his parent department after he is relieved by the borrowing department.

2. The respondents seek review of the said order primarily on the ground that as per the DOP&T instructions of 31.1.86, once the Government servant has left the department, his lien would automatically be terminated.

3. Notice had been issued to the applicant.

4. Review would be permissible if there is an error apparent on the face of the record but herein, our attention is being drawn to the letter dated 17.10.2000 from the Chief General Manager, M.T.N.L. which clearly indicates that the lien of the applicant had been kept for a period of two years and in fact, it has already been

(Signature)

noticed in the order passed by this Tribunal that in the present case, despite the request of the applicant, to that effect no formal order had been passed.

5. We find that there is no error apparent on the face of the record. Review must fail and is dismissed.

Naik
(S.K. Naik)
Member(A)

Ag
(V.S. Aggarwal)
Chairman

/dkm/